

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
SITTING AT CHENNAI**

ORIGINAL APPLICATION NO. 98 of 2021

BETWEEN

1. V.Mahendran (M/41 Yrs),
S/o. Vijayaraj,
D.No.58F6,
Rajarajan Nagar Plost,
Kumarapalayam Agraharam Village,
Kumarapalayam Taluk,
Namakkal District - 638 183,
Ph.No. +91 99653 60568.

2. N.Veerichetty, (M/50 Yrs),
S/o. P.Natarajan,
D.No.54G,
Rajarajan Nagar,
Chinnappanaickenpalayam,
Kumarapalayam - 638 183,
Namakkal District,
Ph.No.+91 94423 61689

3. T.Jawahar,(M/53 Yrs),
S/o. Thiyagarajan,
D.No.40 P, Aalankadu,
Komarapalayam - 638 183,
Namakkal District.
E-Mail thiagu.jawhar@gmail.com
Ph.No.+91 98651 43403

...Applicants

Versus

1. The District Collector,
Namakkal District,
Namakkal.
E-mail: collmmk@nic.in
Ph.No.04286 281100.

2. The Tahsildar,
Komarapalayam Taluk,
Komarapalayam,
Namakkal District.
E.Mail: tahrkpm@gmail.com
Ph.No. 04288 264566.

3. The Commissioner,
Komarapalayam Municipality,
Komarapalayam,
Namakkal District.
E-mail: commr.komarapalayam@gmail.com
Ph.No.04288 261733.



4. The Deputy Director of Town and Country Planning,
Salem Region,
No.6, Sannathi Street,
Subramani Nagar,
Salem – 636 005, Salem District.
E-Mail: ddslmrcgion@gmail.com
Ph.No.: 0427 2448625.
5. The Assistant Engineer,
Chinnappaickenpalayam Electricity Distribution,
Tamil Nadu Generations and Distribution Corporation
Limited,
(TANGEDCO),
Komarapalayam – 638 183,
Namakkal District.
E-mail: enn4223scc2@tnebnnet.org.
Ph.No.94458 518653.
6. The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Mount Salai,
Guindy,
Chennai – 600 032.
E-mail: tnpch-chn@goy.in
Ph.No: 044 22353076.
7. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
298/A, Salem Main road,
Thiruvalluvar Nagar,
Komarapalayam,
Namakkal District – 638 183.
E mail: deeinpcbkmrplm@gmail.com
Ph.No.04286 280722.
8. N.Sundararajan,
S/o. Nallappa gounder,
Kumarapalayam Town Survey Ward-B,
Block-23, T.S.No.20,
Ward -2, Rajarajan Nagar,
Komarapalayam – 638 183,
Namakkal District.

...Respondents

**REPLY STATEMENT FILED BY THE 8TH RESPONDENT UNDER
RULE 16 OF THE NATIONAL GREEN TRIBUNAL (PRACTICE AND
PROCEDURE) RULE 2011**

1. The 8th respondent most respectfully submit this reply statement in answer to the application filed by the applicants. At the outset, he is denying each and every allegation leveled as against him except those that are specifically admitted hereunder.

N. Sundararajan

2. Before traverse into the fact of the application and answer there to, the 8th respondent would like to place certain facts in respect of Komarapalayam town and its neighboring towns, which would be helpful to arrive at the right conclusion by this Hon'ble Tribunal regarding the issue involved in this application.

3. Komarapalayam is a first grade municipality and it is a textile town and situated on the bank of the Cauvery River. The town is famous for its textile industries and its related activities. There are many spinning mills, yarn dyeing processing units, manual dyeing units, weaving units, calendaring mills, textile export-oriented units and related ancillary units are situated in and around Komarapalayam. It is also relevant to point out that the state government, in assistance with the central government, is setting up a high-tech park shuttle-less looms in Komarapalayam and the same is called as Cauvery Hi-Tech weaving park.

4. From the facts submitted herein above have clearly established that main business is textile in and around Komarapalayam town and there are several thousands of power loom units are running in the Komarapalayam town. As like the neighboring town of Pallipalayam, Erode and Edappadi are also having numerous power loom factories. In respect of Komarapalayam town, almost all the places the power loom units are running invariable of zone classification.

5. The averments contained in para 4.1 of the application are true to the extent that the applicants are residing in the area of Rajarajan Nagar, Komarapalayam and it is also true that the 8th respondent is also having property in Ward -B, Block -23, T.S.No.20 in Rajarajan Nagar, Komarapalayam and it is denied that the said property situated within the classification of residential class-I, type-II. It is denied that this respondent has set up power loom factory illegally without obtaining concern from the 6th & 7th respondents and also without obtaining any building plan permission from the respondents 3 & 4. This respondent had submitted applications No.39029506 and 40023003 to respondents 6 & 7.

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6. The averments contained in para 4.2 of the application are true to the extent that the 1st and 2nd applicants' house is situated on the eastern side of this respondent's property. It is denied the submission that this respondent established dyeing unit in the same place earlier which had been objected by the residence of that locality and it is further false to state that one Saravanan gave representation dated 03.09.2014 establishing the nature of pollution caused by the dyeing unit to concern respondent, in view of no action he approached the Hon'ble High court and filing of writ petition to stop the dyeing unit run by this respondent.

7. In respect of averment in para 4.3 is irrelevant to the fact in issue before this Hon'ble Tribunal and the applicants are trying to tarnish the image of this respondent before this Hon'ble Tribunal with intention to placing irrelevant facts. However this respondent submitting the following the explanation to the averment raised in para 4.3 that this respondent has no knowledge about the passing of order in W.P.No.28962 of 2014 dated 06.11.2014 on the reason that this respondent has not received any notice or communication relating to the above writ petition. However this respondent denied the contention that on the basis of said writ petition order his dyeing unit was closed. It is relevant to point out that the respondents 6 & 7 while regularizing the dyeing units in Komarapalayam Town, this respondent was also shift the dyeing units.

8. It is denied the contention in para 4.4. that this respondent has created nuisance to the applicants and residents of their locality by setting up power loom factory without prior, proper permission from the respondents 3 & 4 for building plan and has also not obtained consent from the respondents 3,4,6 & 7. It is further false to state that this respondent took the law in his hand in order to cause hindrance after hindrance and running the power loom factory illegally it is causing noise pollution, air pollution, causing mental agony as well as health hazard to the residents in that locality etc. It is more relevant to point out here that the applicants are not approached this Hon'ble Tribunal with clean hands in view of the following facts.

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9. That the applicants before pointing finger as against this respondent, they have to submit before this Hon'ble Tribunal about their business activity. It is pertinent to point out that the 2nd applicant who is residing eastern side to this respondent's property has also running power loom industry in adjacent to his house and the same was purposely suppressed by them with ill intention and they have not approached this tribunal with clean hands and their only intention is to cause hindrance to this respondent, who set up the power loom unit in accordance with guideline issued by the respondents 6 & 7.

10. In respect of further averment in para 4.4. that this respondent has no knowledge about the applicants 1 & 3 were sent representation dated 11.03.2020 to the respondents 3 to 7 with request to prevent these respondents in establishing the power loom factory and not to grant electricity connection and any other permission in favour of this respondent. In respect of averment that in view of no steps on their representation by the official respondents, they approached Hon'ble High court and filed W.P.No.8488 of 2020 sought direction against the official respondents therein to prevent this respondent in establishing the power loom unit. From the above submission it is clear that the applicants had already approached the Hon'ble High court regarding the issue raised in this application and simultaneously approaching this Hon'ble Tribunal by way of this application is nothing but clear case of "**forum shopping**" and the same should not be entertained and encouraged and this application should be rejected in limini with exemplary cost.

11. That the averment contained in para 4.5 are denied. It is false to state that due to continuous running of power loom factory of this respondent in the midst of residential area, there is a vibration on the floor and walls of the house of the residents. It is further false to allege that in view of running this respondent's power loom unit, the utensils and other home appliance also fell down and also danger of falling down of fans and other electronics appliances attached to the wall and ceiling of the residential houses.

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12. It is false to state that the school and college going students find very difficult on their studies, online classes conducted by schools and colleges are severely affected and they could not in a situation to study in a peaceful manner due to running of power loom factory per day and night, which cause severe noise pollution. Further it is falsely alleged that even there is no peaceful sleep for their residents, which cause mental agony, health hazard, by head-ache fever etc. for the residential of all age groups. Further it is false to state that the old age people are suffering a lot in terms of health issue as well as mental agony. It is utter false to state that on 21.10.2020 one of the resident namely K.Premnath's mother K.Kala died on illness cause due to the illness running of power loom factory. It is relevant to point out that this respondent has obtained electricity service connection to his property in the end of November 2020 and thereafter set up power loom unit and running the same right from December 2020. This shows ill intention and attitude of the applicants who have not approach this Hon'ble Tribunal with clean hands and placed false particulars with intention to achieve their ill desire one way or other.

13. It is further falsely alleged that spreading and staying of cotton / garment dust in water tank, inside the house of the residents etc gradually started causing allergy, asthma, skin disease etc to the residents. It is further falsely contents that the cotton/garment dust also pollute the drinking water too. It is denied the contention that this respondent illegally running power loom factory is amounting to noise pollution, air pollution, water pollution and causing mental agony as well as health hazard to the residents in that locality. Without any iota of proof for the sake of submission it is alleged that now only the area is recovering from contamination of water caused due to dyeing unit run by this respondent and all such allegations are baseless without any proof. The other allegations of this respondent causing another serious problem go to the environment and peaceful healthy living of the residents in and around the area. This respondent has followed the norms prescribed by the respondents 6 & 7 and running the power loom unit and also applied appropriate application to respondents 6 & 7.

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14. The averments in para 4.6 to the application have to establish by the applicants and even if they have established those facts, which are irrelevant to the present case on the reason that this respondent has followed all norms prescribed by the respondents 6 & 7 and also paying appropriate tax to the 3rd respondent for his property in which he running the power loom unit and also applied to 5th respondent to run the power loom unit and obtained electricity service connection to his power loom unit and in such circumstances mere repetition of several times by the applicants that this respondent without any permission running his power loom unit is baseless and meaningless.

15. The averments in para 4.7 to the application are denied. The 1st respondent simply forwarded in the representations of the applicants to the 7th respondent to dispose the same is no way proving the case of applicants. This respondent humbly submits that there is no statutory mandate to register to run the power loom unit and only the norms prescribed is to follow the guideline of the respondents 6 & 7 and also apply to them to establish that the norms are followed which were fixed by them. Merely because the applicants filed writ petition as against this respondent with ill motive is not the bar to this respondent in performing their right to profess mandate under the Constitution of India. Merely because the applicants filed vexatious writ petition as against this respondent will not prevent his livelihood. The further allegations are that the applicants and other residents had sent a detailed representation dated 04.12.2020 to the official respondents and they have issued show cause to this respondent call for explanation. It is relevant to point out the so called other residents who joined with the applicants in the representation dated 04.12.2020 are none other than the persons who are tenants under the applicants 2 & 3. The applicants 2 & 3 are constructed row house and put tenant in that property and in view of his insist and inducement, they have left with no other option to yield the applicants' direction and thereby submitted their false and concocted representations as against this respondent and the same was utilized as if that locality people were lodged complaint as against this respondent power loom unit.

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16. That the applicants have no grounds to filed this application and however for the sake of filing this application the falsely alleged in para 5 in the form of grounds. It is stoutly denied the ground in 5.1 that the Rajarajan Nagar, Komarapalayam is not under the residential class-I, type -II classification and it is a mixed residential zone and to that effect this respondent has obtained particulars from the 3rd respondent and his communication dated 31.07.2020 in Na.Ka.No.1940/2020/F1 would established that the property of this respondent is situated mixed residential zone and the applicants are mislead by submitting false particulars for their ill intention.

17. The averments contained in ground 5.2 are denied and this respondent illegally running power loom factory till now in the said residential area without obtaining consent or permission from the respondents 6 & 7 in consonance with the relevant act. It is appropriate to submit this respondent's place was already visited by the respondents 6 & 7 and as per their instruction this respondent have fulfilled all the norms and also applied to them in compliance of said Act through applications no. 39029506 and 40023003. When the 2nd applicant who filed this application is also having power loom unit in the same locality within close proximity of just two site apart from this respondent's power loom unit and he has not approach the respondents 6 & 7 and follow the norms prescribed by them to run the power loom unit and on the other hand he questioning this respondent who has followed all the norms in accordance with law.

18. The averments contained in ground 5.3 is nothing but mere repetition of para 4.6 in the form of grounds and the same is already answered herein above in para-14 and the same may be read as reply to this ground. The averments contained in ground 5.4 is nothing but again repetition of facts in para 4.7 to the application and there is a suitable replies have made herein above in para 15 and the same may be read answer to the ground No.5.4. Likewise, in respect of ground no.5.5. it is again repetition of facts narrated in application para 4.5 and there is a suitable reply given herein above in para 11,12 & 13 in

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answer to para 4.5 and the same may be accepted as answer to ground no.5.5. The limitation in para 6 of the application are not established by the applicants properly and in view of the same the application has to be rejected as barred by limitation. In view of no merit on the application and also on the submission herein below the applicants are not entitled to have the relief prayed in para 7 & 8.

19. It is more relevant to point out that the 2nd applicant Mr.N.Veerichetty, son of P.Natarajan who has residing and running power loom unit on the eastern side abutting to this respondent property and the same was not disclosed in this application and he project as if this respondent alone running power loom in that locality. It is also relevant to point out that in the same locality as like this respondent power loom unit there are several power loom units are running on the four sides of east, west, north and south, almost around seventy power looms are running and in such circumstances the applicants purposely suppressed the same in their application in view of previous animosity developed by them as against this respondent.

20. It is more relevant to submit that why the applicants have inimical with this respondent is nothing but the 2nd applicant had purchased his property from the paternal uncle of this respondent and thereafter they have constructed house and power loom unit in that property, which is situated eastern side adjacent to this respondent's property. This respondent's property was lying vacant at that point of time and 2nd and 3rd applicants had approached this respondent and request to sell his property in his favour and however this respondent has refused and expressed that he will going to construct building and utilize the same for power loom unit as like 2nd applicant. The 2nd and 3rd applicants had immediately proclaimed that if this respondent refused to sell the property in his favour, he will not allowed this respondent to run any business in that property. In view of the challenge made by him, he arranged the other applicants herein as against this respondent and giving all sort of trouble to run the power loom unit in this respondent property and also induced their tenants

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to lodge false complaint. The 3rd applicant who being an advocate and document writer had also threatened 8th respondent in respect of selling his property in their favour. It is also pertinent to point out that before the applicants are coming to that area before 1989 onwards the power loom units are running in that area and the applicants suppressing the same project as if this respondent is going to commence power loom unit as new in that locality.

21. It is submitted that this respondent had approached the respondents 6 & 7 and applied appropriate application to follow the norms prescribed by them. The authorities of respondents 6 & 7 had issued notice to this respondent on the basis of false complaint made by the applicants herein, and this respondent had issued suitable reply and thereafter as per the instruction of respondents 6 & 7, this respondent has followed all the norms prescribed by them i.e. fixing of sound and dust proof glass door to the window and entrance and also set up top proof ventilation and other norms prescribed by the respondents 6 & 7. Now this respondent's power loom unit becoming a model for the guideline fixed by the respondents 6 & 7.

22. In view of applicants false complaint from the department of respondents 6 & 7, the Assistant Director (Lab) Advanced Environmental Laboratory, Tamil Nadu Pollution Control Board, Meyyanur Main road, Salem had visited this respondent property on 23.04.2021 on the basis of complaint made by the 1st applicant and conducted detailed and thorough analysis in and around this respondent's power loom unit and submitted his report in Lr.No.0565/TNPCB/ AD(L)/ AEL-SLM / Noise /F.No.01/2021-22 dated 28.04.2021 to the 7th respondent. In his report he concluded that the Leq values are found to be well within the day time residential noise. The Leq values are found to be reduced when the doors are closed to doors open.

23. It is submitted that the present application is not maintainable on the ground that no substantial question relating to environment has been raised and on that basis the applicants filed under section 14 & 15 of NGT Act 2010 are to be rejected. As per Rule

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7 & 8 of the National Pollution (Regulation and Control) Rule 2000 there is an effective alternative remedy available to the applicants if they are really affected and they cannot approach this Tribunal which is having mandate only for the purpose of deciding about the cases dealing with substantial questions relating to the environment. The present application has not maintainable on the other ground of limitation, because there are several power loom units running in the same locality more than a decade and these applicants have no objection raised as against those units and even applicants 1 and 3 herein have not raised any objection for the power loom unit run by the 2nd applicant for several years abutting to the 1st applicant's house.

24. When the 6th and 7th respondents department has classified the power loom units are "**GREEN**" category and this respondent has also applied appropriate application to the 7th respondent long back and the same was scrutinized and assigned application no.40023003 recently. Moreover they are paying property tax, to in which the power loom unit is running, to the 3rd respondent. Further they have fulfill the norms prescribed by the 5th respondent and thereafter there is an electricity service connection to run the power loom unit was effected by 5th respondent and thereby this respondent is running the power loom unit by following all statutory norms.

25. It is further submitted that there are several thousands of power loom units running in and around the Komarapalayam town and there are hundreds of power loom running in and around the applicants locality and this respondent has also carried on is at household level. Further this respondent has carried out all the norms to avoid any noise and dust pollution by closed the entrance and windows of all the sides. to this respondent's property. Moreover it is situated in the mixed residential zone and not as stated by applicants that this respondent unit is at prime and pure residential zone. If the applicants' case has admitted as true for sake of argument, their remedy is only by invoking Rule 7 of the Noise Pollution (Regulation and Control) Rule 2000.



26. The applicants are not approached this Hon'ble Tribunal with clean hands and the application is tainted and motivated one. The communications from the same locality people would clearly disclosed that there is no nuisance or any disturbance from this respondent's power loom unit, therefore the application has to be rejected by accepting this counter. This respondent has reserves his right to raise any additional facts at later point of time if warrant so.

It is therefore most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the applicants' application No.98 of 2021 on the file of this Hon'ble Tribunal by appreciating the above facts and circumstances and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper on the circumstances of the case and thus render justice.



Counsel for 8th Respondent



8th Respondent

VERIFICATION

I, the 8th respondent N.Sundararajan, son of Nallappa gounder, do hereby declare that the above 2 to 26 paras are true to the best of my knowledge, belief and information and I sign on this the 05th day of August 2021.



8th Respondent

LIST OF DOCUMENTS FILED IN SUPPORT OF THIS REPLY STATEMENT

Sl.No.	Date	Documents	Nature
1		Electricity Service connection Details relating to applicants and others in that locality.	Online copy
2	31.07.2020	Notice issued by the 3 rd respondent with translation	Online copy

3	24.08.2020	Property tax receipt belonging to the 8 th respondent	Online copy
4	19.01.2021	8 th respondent representation to the 7 th respondent with translation	Office copy
5	19.01.2021	8 th respondent representation to the 3 rd respondent with translation	Office copy
6	19.01.2021	8 th respondent representation to the Regional Director of Municipal Administration, Arisipalayam, Salem with translation	Office copy
7		Petitioner's application for consent order under section 21 to the Tamil Nadu Pollution Control Board in Form I	Online copy
8		Petitioner's application for consent order under section 25/26 to the Tamil Nadu Pollution Control Board in Form I	Online copy
9	17.02.2021	Letter issued by the 7 th respondent to the petitioner	Online copy
10	27.04.2021	8 th respondent reply to the 7 th respondent with translation	Office copy
11	28.04.2021	Report submitted by the Assistant Director(Lab), Advanced Environemtn Laboratory, Salem to the 7 th respondent	Online copy
12		Rough Sketch	

Dated at Chennai on this the 05th day of August 2021.



Counsel for the 8th Respondent

...Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	VEERACHETTY	Sanctioned Load / Phase	6.1 - KW / 3		
Distribution Code/Name	005 - Kaveri Nagar	Address	NA KAVERY NAGAR	CT/NONCT	Non CT		
Service Number	1089	Meter Make	VISIONTEK	Tariff/Tariff Sub category	LA3A2 /		
		Meter Type	Static Electronic Meter With MD recording Facility				
		Meter Number	00491062				
		Capacity	60				
Service Status	LIVE	MF	1	Category / Govt Office Type	OTHERS /		
		MCD As on Date	Rs.0/-			SD As on Date	Rs.15375/-
		Entry Date	29-05-2003				
Old Number Transferred On Old tariff	27-11-2011-11:11:35	MCD available for adj.	Rs.0/-	SD available for adj./refund	Rs./-		
Powerloom Status	YES	Mobile Number	9842866701	Zone Details	Municipality		
		SS	KOMARAPALAYAM 110 KV Feeder			Solar Roof Top	NO
			420705-C.N.PALAYAM	DT	Ayyampalayam SS 11		

Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	M.G.NACHIYAPPAN	Sanctioned Load / Phase	8.2 - KW / 3
Distribution Code/Name	005 - Kaveri Nagar	Address	NA KAVERY NAGAR	CT/NONCT	Non CT
Service Number	450	Meter Make	ACCURATE	Tariff/Tariff Sub category	LA3A2 /
		Meter Type	Static Electronic Meter With MD recording Facility	Category /	OTHERS /
		Meter Number	3314888	Govt Office Type	
		Capacity	60	SD As on Date	Rs.43242/-
		MF	1	Owner Type	NOT AVAILABLE
Service Status	LIVE	MCD As on Date	Rs.0/-	SD available for adj./refund-Rs./-	
Effectuated Date	14-06-1989	MCD available for adj.	Rs.0/-	Zone Details	Municipality
Entry Date	27-11-2011-11:11:35	Mobile Number	9952107460	Solar Roof Top	NO
Old Number Transferred On Old tariff					
Powerloom Status	YES				
SS	KOMARAPALAYAM 110 KV	Feeder	420705-C.N.PALAYAM	DT	AYYAMPALAYAM SS 7

...Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	V.MAHENDRAN	Sanctioned Load / Phase	2.48 - KW / 3
Distribution Code/Name	003 - Indira Nagar	Address	S/O Vijayaraj Py.No 23,Murukathirboomi,Rajarajanagar,Komarapalayam	CT/NONCT	Non CT
Service Number	2316	Meter Make	HPL ELECTRICAL AND POWER	Tariff/Tariff Sub category	LA1A / Domestic/Residential
Service Status	LIVE	Meter Type	Static Electronic Meter With MD recording Facility	Category / Govt Office Type	OTHERS /
Effected Date	21-02-2014	Meter Number	3605699	SD As on Date	Rs.2854/-
Entry Date	24-02-2014-10:02:56	Capacity	50	Owner Type	NOT AVAILABLE
Old Number Transferred On		MF	1	SD available for adj./refund-Rs./-	
Old tariff		MCD As on Date	Rs.0/-	Zone Details	Municipality
SS	KOMARAPALAYAM 110 KV	MCD available for adj.	Rs.0/-	Solar Roof Top	NO
		Mobile Number	9865360568	DT	INDIRA NAGAR SS3
		Feeder	420705-C.N.PALAYAM		

Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	K.SANGAMESWARAN	Sanctioned Load / Phase	12 - KW / 3
Distribution Code/Name	003 - Indira Nagar	Address	NA INDAR NAGAR	CT/NONCT	Non CT
Service Number	1968	Meter Make	NOKADA	Tariff/Tariff Sub category	LA3A2 /
		Meter Type	Static Electronic Meter With MD recording Facility		
		Meter Number	662617		
		Capacity	40		
Service Status	LIVE	MF	1	Category / Govt Office Type	OTHERS /
		MCD As on Date	Rs.0/-		
Effectuated Date	07-07-2009	MCD available for adj.	Rs.0/-	Owner Type	NOT AVAILABLE
Entry Date	27-11-2011-11:11:35			SD available for adj./refund	Rs./-
Old Number		Mobile Number	9003914456	Zone Details	Municipality
Transferred On				Solar Roof Top	NO.
Old tariff					
Powerloom Status	YES				
SS		Feeder	420705-C.N.PALAYAM	DT	RAJARAJA NAGAR SS 2 ...

...Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	K.SANGAMESWARAN.	Sanctioned Load / Phase	7.31 - KW / 3
Distribution Code/Name	003 - Indira Nagar	Address	S/o.kuppusamyPyno:23Murungaitar Boomikomarapalam	CTNONCT	Non CT
Service Number	2016	Meter Make	VISIONTEK	Tariff/Tariff Sub category	LA3A2 /
Service Status	LIVE	Meter Type	Static Electronic Meter With MD recording Facility	Category / Govt Office Type	OTHERS /
Effected Date,	20-05-2010	Meter Number	00615200	SD As on Date	Rs.11958/-
Entry Date	27-11-2011-11:11:35	Capacity	60	Owner Type	NOT AVAILABLE
Old Number		MF	1	SD available for adj./refund-Rs./-	
Transferred On		MCD As on Date	Rs.0/-	Zone Details	Municipality
Old tariff		MCD available for adj.	Rs.0/-	Solar Roof Top	NO
Powerloom Status	YES	Mobile Number	9003914456		
SS	KOMARAPALAYAM 110 KV	Feeder	420705-C.N.PALAYAM	DT	RAJARAJAN NAGAR SS1

Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	T.JAVAGAR	Sanctioned Load / Phase	2.42 - KW / 1
Distribution Code/Name	003 - Indira Nagar	Address	NA INDRA NAGAR	CT/NONCT	Non CT
Service Number	1281	Meter Make	HPL ELECTRIC AND POWER	Tariff/Tariff Sub category	LA1A / Domestic/Residential
		Meter Type	Static Electronic Meter With MD recording Facility	Category /	OTHERS /
		Meter Number	60156535	Govt Office Type	
Service Status	LIVE	Capacity	20	SD As on Date	Rs.3580/-
		MF	1	Owner Type	NOT AVAILABLE
Effected Date	20-03-2001	MCD As on Date	Rs.700/-	SD available for adj./refund-Rs./-	
Entry Date	27-11-2011-11:11:35	MCD available for adj.	Rs.0/-	Zone Details	Municipality
Old Number		Mobile Number	9944717891	Solar Roof Top	NO
Transferred On		Feeder	420705-C.N.PALAYAM	DT	RAJARAJA NAGAR SS 2
Old tariff					
SS					

Section Code/Name	156 - C.N.PALAYAM	Name of the Consumer	INDRA NAGRIKOMARAPALAYAM	Sanctioned Load / Phase	62 - KW / 1 Non CT
Distribution Code/Name	003 - Indira Nagar	Address	L & T	CT/NO/CT	
Service Number	1306	Meter Make	Static Electronic Meter With MD recording Facility	Tariff/Tariff Sub category	LA1A / Domestic/Residential
Service Status	LIVE	Meter Type	37067256	Category / Govt Office Type	OTHERS /
Effected Date	06-06-2001	Meter Number	20	SD As on Date	Rs 1451/-
Entry Date	27-11-2011-11:11:35	Capacity	1	Owner Type	NOT AVAILABLE
Old Number		MCD available for adj.		SD available for adj./refund-Rs./-	
Transferred On		Mobile Number	9942828113	Zone Details	Municipality
Old tariff		Feeder	420705-C.N.PALAYAM	Solar Roof Top	NO
SS				DT	RAJARAJAN NAGAR SS1

நகராட்சி அலுவலகம்,
கொமாரபாளையம்.

ந.க.எண். 1940/2020/எப்1

நாள். 31.07.2020.

அறிவிப்பு

பொருள் : முழுமைத்திட்டதின் பயன்பாடு - கொமாரபாளையம் நகராட்சி ராஜராஜன் நகர் சர்வே வார்டு B, பிளாக் எண். 23, நகரளவை எண்.20 என்ற இடமானது நகராட்சி பகுதியின் முழுமைத்திட்டத்தில் எந்த பயன்பாட்டில் உள்ளது என கோரியது - தகவல் தெரிவித்தல் - தொடர்பாக.

பார்வை : திரு.N. சுந்தராஜன் த/பெ கே.நல்லப்பன் என்பவரின் விண்ணப்பம் நாள்.21.7.2020.

பார்வையில் காணும் தங்களது மனுவில் இந்நகராட்சிக்குட்பட்ட பகுதியில் ராஜராஜன் நகரில் சர்வே வார்டு எண். B, பிளாக் எண் 23, நகரளவை எண்.20 என்ற எண் கொண்ட இடமானது கொமாரபாளையம் நகராட்சி பகுதியில் முழுமைத்திட்டத்தில் எந்த பயன்பாட்டில் உள்ளது என்ற விபரமும் அதற்கான அரசாணையை வழங்குமாறும் கோரியுள்ளீர்கள்.

மேற்படி இடமானது முழுமைத்திட்டத்தில் MR - 1 கலப்பு குடியிருப்பு பகுதியாக உள்ளது அதற்கான அரசாணை எண் 1730 ஊரக வளர்ச்சி மற்றும் உள்ளாட்சி துறை நாள் 24.7.1974 என இதன் மூலம் தெரிவிக்கப்படுகிறது.

ஆணையாளர்.
கொமாரபாளையம் நகராட்சி.

பெறுதல்.

திரு. N. சுந்தராஜ்,
த/பெ K. நல்லப்பன்
82, முருங்கைக்காடு
கொமாரபாளையம் - 638183
நாமக்கல் மாவட்டம்.

22
31/7/2020

Municipal Office
Komarapalayam

Date: 31.07.2020

Na.Ka.No.1940/2020/F1

NOTICE

Sub: Benefit of master plan – information as to under which use of Master plan, Komarapalaam Municipal Rajarajan Nagar, Survey Ward B Block No.23, Town Survey No.20 is coming, was sought for – information furnished – regarding.

Ref: Application of Thiru. N.Sundarrajan, S/o. K.Nallappan dated 21.7.2020.

In your application referred to herein above, you have sought for the information as to under which use of the Masterplan of Komarapalayam Municipality Town survey No.20, Block No.23, Survey Ward No.B, of Rajarajan Nagar, of this municipal comes and the government order was requested to be furnished in respect to the same.

The above said land is found to be residential area and the government order pertaining to the same is Government Order No.1780 Rural Development and Panchayatiraj.

Sd/-xxx
Commissioner,
Komarapalayam Municipality

To:
Thiru. N.Sundarrajan,
S/o. K.Nallappan,
82, Murugaikadu
Komarapalayam – 638 183
Namakkal District

19.1.2021

KOMARAPALAYAM MUNICIPALITY

கொமராபலாயம் நகராட்சி

SERVICE REQUEST RECEIPT

Receipt No. / பற்றுச்சீட்டு எண்
 Service Name / சேவையின் பெயர்
 Applicant Name / விண்ணப்பிதரர் பெயர்
 Address / முகவரி

050/01/1/20-21/0005151
 Payment of Property Tax
 N SUNDARARAJAN
 54G-6, RAJARAJAN NAGAR

Receipt Date / பற்றுச்சீட்டு நாள்

24/AUG/2020 05:02:00 PM
 Mobile No / அலைபேசி எண்
 WARD-02

Assessment No.: 050/002/02240 Cild. Assessment No. Property Type: Building
 : INDUSTRIAL

S.No. / வ.எண்.	Description / விபரம்	Amount / தொகை
1	Financial Year 2020-2021 I 1485.00 II 0.00	1485.00

Cheque Penalty : 0.00 Advance Amount : 0.00

Rem. Name : N SUNDARARAJAN
 Payment Details : Cash 1485.00 / - , 24/AUG/2020
 Amount in Words : (One thousand four hundred eighty five Rupees and No/Paise Only)

SL. No. 0041315
 01-COUNTER-1

CFC Counter / சேவை மையம்

Issued By / வழங்குபவர்

3070012-MURUGAMBALA

Signature / கையெழுத்து

மேயர் தலைவரின் உயர்நிலை

வாணத்தின் மசகுத்தளி ! கையெழுத்தின் உயர்நிலை !!

KOMARAPALAYAM MUNICIPALITY காமராபாளையம் நகராட்சி SERVICE REQUEST RECEIPT

Receipt No / ஸர்வீஸ் கேள்வி எண் :
 Service Name / சேவை பெயர் :
 Applicant Name / கேள்வி கேட்டவர் பெயர் :
 Address / முகவரி :
 05070171/20-21/00005149
 Payment of Property Tax
 N SUNDARAJAN
 5-6-4, KALARAJAN NAGAR

Receipt Date / ஸர்வீஸ் கேள்வி எண் :
 Sl Ward / Ward / வீடு / எண் :
 24/AUG/2020 08 04 1.9 PM
 Mobile No / தொலைபேசி எண் :
 WARD-02

S No. / கி.எண்.	Assessment No / மதிப்பீட்டு எண்.	Description / விவரம்	Property Type	Building	Use	Amount / தொகை
1	2020-2021	Financial Year	1	11		1,485.00
Cheque Penalty 0.00 Advance Amount : 0.00						0.00
Total / மொத்தம்						85.00

SL. No. 0041313
 CFC Counter / கி.எண். எழுத்து :
 01-COUNTER-1
 Issued By / வழங்கினவர் :
 3070012-MURUGAMBAL A
 Signature / கையொப்பம் :
 Payment Details / கட்டிட விவரம் :
 Cash 1485.00 / 24/AUG/2020
 (One Thousand Four Hundred Eighty Five Rupees and 00 Paise Only)

KOMARAPALAYAM MUNICIPALITY காமராபாளையம் நகராட்சி SERVICE REQUEST RECEIPT

Receipt No. / பற்றுக் கட்டு எண் } :
 Service Name / சேவையின் பெயர் } : 54G-5/RAJARAJAN NAGAR
 Applicant Name / விண்ணப்பதாரர் பெயர் } : N SUNDARARAJAN
 Address / முகவரி } : 54G-5, RAJARAJAN NAGAR

Receipt Date / பற்றுக் கட்டு நாள் } : 24/AUG/2020 05:01:41 PM
 SI Ward / Ward / பிரிவு / வார்டு } : WARD-02
 Mobile No / அலைபேசி எண் } :

Assessment No: 050/002/02239 Old Assessment No: Property Type : Building Usage Type

S.No. / வ.எண்.	Description / விபரம்	Amount / தொகை
1	INDUSTRIAL Financial Year : 2020-2021 I 1485.00 II 0.00	1485.00
Cheque Penalty : 0.00 Advance Amount : 0.00		0.00
Rem. Name : N SUNDARARAJAN Payment Details : Cash 1485.00 /- , 24/AUG/2020 Amount In Words : (One Thousand Four Hundred Eighty Five Rupees Only)		1485.00
SL. No. 004131A -COUNTER-1		Total / மொத்தம்

CFC Counter / சேவை மையம் :
Issued By / வழங்கினார் :
Signature / கையெழுத்து :
 3070012-MURUGAMBAL A

அனுப்புனர்:

19-1-2021

M. சுந்தர்ராஜ்

கிருஷ்ணன்

மற்றும்

ராஜராஜன் நகர் பொதுமக்கள்,

குமாரபாளையம்-638183.

குமாரபாளையம் தாலுக்கா. நாமக்கல் மாவட்டம்.

பெறுநர்:

உயர்திரு. **மாசு கட்டுப்பாட்டு வாரிய மண்டல**

பொறியாளர் அவர்கள்

குமாரபாளையம் அலுவலகம், குமாரபாளையம்.

நாமக்கல் மாவட்டம்.

வணக்கம், ஐயா,

இப்பவும் நாங்கள் மேற்கண்ட முகவரியில் குடியிருந்து வருகிறோம். நாங்கள் அனைவரும் சுந்தராஜ் பவர்லும் பட்டறை அருகில் குடியிருந்து வருகிறோம். இதில் திரு. ஜவகர் மற்றும் மகேந்திரன் என்பவர்கள் திரு. சுந்தராஜன் என்பவர் மீது இருக்கும் பகைமை காரணமாக அவர் நடத்தும் பட்டறையில் சப்தம் அதிகம் வருவதாகவும், தங்களிடம் புகார் மனு அளித்திருப்பதாக கேள்விபட்டோம் அவ்விதம் எவ்வித சப்தமோ வீண் தொந்தரவுகளோ மேற்கண்ட சுந்தராஜன் பட்டறையில் இருந்து வரவில்லை நாங்கள் சுமார் கடந்த 10 வருடங்களுக்கு மேல் இங்கு தான் குடியிருந்து வருகிறோம். இங்கு மேலும் பல பட்டறைகள் இயங்கி வருகிறது. இது ஒரு கலப்பு குடியிருப்பு பகுதியாகும். எனவே காள்புணர்ச்சியின் காரணமாக திரு. ஜவகர் மற்றும் மகேந்திரன் என்பவர் கொடுத்திருக்கும் புகார் உண்மையில்லை இது ஒரு பொய்யான குற்றசாட்டாகும். மேலும் மேற்கண்ட பட்டறைகள் எங்களுக்கோ எங்கள் குழந்தைகளுக்கோ எவ்வித பாதிப்பும் ஏற்படுத்தவில்லை என்பதை தங்கள் கவனத்திற்கு இப்பகுதி குடியிருக்கும் நாங்கள் தெரிவித்துக்கொள்கிறோம்.

இடம் :

குமாரபாளையம்.

இப்படிக்கு,

பொது மக்கள்

55-6, ராஜ ராஜன்
55-F ராஜன் பக்கம்
55-6/594 95

S. ஜே. Me
K. Sanyal
N. Sanyal

S. கி. இய்யாமின்
மாநகராட்சி நகர்

K.S. Raghavan

தி. நகர வாரியகம்
54/1 ராஜராஜன் நகர்

327

54/M ராஜராஜன் நகர்

16 மதுராசூர்
T. பகவதி

54/MA ராஜராஜன் நகர்
54N-A1 ராஜராஜன் நகர்

V. மனசாமிசாமி

12A54E ராஜராஜன் நகர்

R. சீனிவாசன்

54M2 ராஜராஜன் நகர்

R. சாமையாசாமி

54C ராஜராஜன் நகர்

B. Kanya

54M-1 ராஜராஜன் நகர்

P. மகேசுவரன்

54T ராஜராஜன் நகர்

K. சீனிவாசன்

54P1 ராஜராஜன் நகர்

பாரிஜாதம்

ராஜராஜன் நகர்

P. சீனிவாசன்

54N ராஜராஜன் நகர்

T. சீனிவாசன்

54R ராஜராஜன் நகர்

உழையா

54E2 ராஜராஜன் நகர்

D. மனசாமிசாமி

54-A மாநகராட்சி நகர்

T. சீனிவாசன்

60A - மாநகராட்சி நகர் - M. Shanmugan

,, - மாநகராட்சி நகர் - M. Tany

,, - மாநகராட்சி நகர் - S. Hari Sathesh

,, - மாநகராட்சி நகர் - M. Pooj.

,, - மாநகராட்சி நகர் - P. சீனிவாசன்

60B4 - மாநகராட்சி நகர் - V. சீனிவாசன்

60B4 - மாநகராட்சி நகர் - S. Kethan

60A/20 மாநகராட்சி நகர் - M. சீனிவாசன்

60A14 மாநகராட்சி நகர் - S. Shanmugan

32A ராஜராஜன் குகர் சித்தேஸ்வரி
 295A2 ராஜராஜன் குகர் கி. Venkatesh
 15/335 ராஜராஜன் குகர் கி. சந்திரசேகர்
 5473c ராஜராஜன் குகர் A. நாராயணன்
 ராஜராஜன் குகர் C. சிவசுந்தரன்
 41 ராஜராஜன் குகர் P. இராசுலட்சுமி
 ராஜராஜன் குகர்

ராஜராஜன் குகர் R. சந்திரன்
 ராஜராஜன் குகர் ஜே. பி. சிவசுந்தரன்
 41C1 ராஜராஜன் குகர் சி. சந்திரன்
 ராஜராஜன் குகர் T. சந்திரன்
 60B/2 ராஜ ராஜன் குகர் E. சந்திரன்
 60B/3 ராஜ ராஜன் குகர் K. சந்திரன்
 60B/3 ராஜ ராஜன் குகர் N. சந்திரன்
 60B/3 ராஜ ராஜன் குகர் P. சந்திரன்
 ,, ராஜ ராஜன் குகர் N. சந்திரன்
 60B/4 ராஜ ராஜன் குகர் - J. சந்திரன்
 71A - ராஜ ராஜன் குகர் - A. சந்திரன்
 60B/4 - ராஜ ராஜன் குகர் - A. சந்திரன்
 71A - ராஜ ராஜன் குகர் - M. சந்திரன்
 60B/2 - ராஜ ராஜன் குகர் - L. சந்திரன்
 60B/7 ராஜ ராஜன் குகர் - ச. சந்திரன்
 60B/7 ராஜ ராஜன் குகர் - S. N. சந்திரன்
 60A-1 ராஜ ராஜன் குகர் Mithlesh Kumar
 60A/1 ராஜ ராஜன் குகர் - Naveen Kumar

60B/6 ഗവൺ ഗവൺ ട്രസ്റ്റ്

A

60B/5 ഗവൺ ഗവൺ ട്രസ്റ്റ്

- 100 കെ.എ.എ.സി.

55 ഗവൺ ഗവൺ ട്രസ്റ്റ്

- A. Jeyaraj

60B/9 ഗവൺ ഗവൺ ട്രസ്റ്റ്

- U. Jeyaraj

66/29 ഗവൺ ഗവൺ ട്രസ്റ്റ്

- V. S. S. S. S. S.

M. S. S. S. S.

19.1.2021

From:

M. Sundarraj,
Krishnan
And
Rajarajan Nagar public,
Kumarapalayam – 638 183
Kumarapalayam Taluk, Namakkal District

To

Respected Pollution Control Board Zonal Engineer,
Kumarapalayam Office, Kumarapalayam,
Namakkal District.

Sir,

We are residing at the above said address. All of us are residing near Sundaraj Power Loom. We came to know that Thiru. Jawahar and Mahendran had due to the previous enmity they have towards Thiru. Sundarajan, complained to you that there is lot of sound from the power loom run by Thiru. Sudnarajan. There is no such sound or unnecessary disturbance being generated from the above said workshop of Sundarajan. We have been staying there for more than about 10 years. There are various workshops functioning here. This is a mixed residential area. Therefore, due to vengeance, the complaint which was lodged by Thiru. Jawahar and Mahendran are not true. It is a false allegation. Further we, the people of this area bring to

your kind notice that the above said workshops did not
cause any harm whatsoever to us or our children.

Place:
Kumarapalayam

Yours,
Public

Sd/- S.Sekar – 55G Rajarajan Nagar,
Sd/-xxxx – 55F Rajarajan Nagar,
Sd/-xxx 55G6/5594 95
Sd/-xxxx

அனுப்புனர்:

19-1-2021

M. சுந்தர்ராஜ்

கிருஷ்ணன்

மற்றும்

ராஜராஜன் நகர் பொதுமக்கள்,

குமாரபாளையம்-638183.

குமாரபாளையம் தாலுக்கா. நாமக்கல் மாவட்டம்.
பெறுநர்:

உயர்திரு. **ஆணையாளர்** அவர்கள்

குமாரபாளையம் நகராட்சி

நாமக்கல் மாவட்டம்.

வணக்கம், ஐயா,

இப்பவும் நாங்கள் மேற்கண்ட முகவரியில் குடியிருந்து வருகிறோம். நாங்கள் அனைவரும் சுந்தராஜ் பவர்லாம் பட்டறை அருகில் குடியிருந்து வருகிறோம். இதில் திரு. ஜவகர் மற்றும் மகேந்திரன் என்பவர்கள் திரு. சுந்தராஜன் என்பவர் மீது இருக்கும் பகைமை காரணமாக அவர் நடத்தும் பட்டறையில் சப்தம் அதிகம் வருவதாகவும், தங்களிடம் புகார் மனு அளித்திருப்பதாக கேள்விபட்டோம் அவ்விதம் எவ்வித சப்தமோ வீண் தொந்தரவுகளோ மேற்கண்ட சுந்தராஜன் பட்டறையில் இருந்து வரவில்லை நாங்கள் சுமார் கடந்த 10 வருடங்களுக்கு மேல் இங்கு தான் குடியிருந்து வருகிறோம். இங்கு மேலும் பல பட்டறைகள் இயங்கி வருகிறது. இது ஒரு கலப்பு குடியிருப்பு பகுதியாகும். எனவே காள்புணர்ச்சியின் காரணமாக திரு. ஜவகர் மற்றும் மகேந்திரன் என்பவர் கொடுத்திருக்கும் புகார் உண்மையில்லை இது ஒரு பொய்யான குற்றசாட்டாகும். மேலும் மேற்கண்ட பட்டறைகள் எங்களுக்கோ எங்கள் குழந்தைகளுக்கோ எவ்வித பாதிப்பும் ஏற்படுத்தவில்லை என்பதை தங்கள் கவனத்திற்கு இப்பகுதி குடியிருக்கும் நாங்கள் தெரிவித்துக்கொள்கிறோம்.

இடம் :

குமாரபாளையம்.

இப்படிக்கு,

பொது மக்கள்

Handwritten signature EX Me

55 G. Jayaraman & Co. K. Sanyal

55 F. Jayaraman & Co. N. Sanyal

55 G. Jayaraman & Co. N. Sanyal

S. Srinivasan
13/3/2016

132

1. B. Srinivasan
64/1/1988

K. Srinivasan

64/H/1988

T. Srinivasan

64/H/1988

V. Srinivasan

64/N-1A/1988

R. Srinivasan

12A54E/1988

R. Srinivasan

64M2/1988

B. Srinivasan

64A/1988

P. Srinivasan

64M-1/1988

K. Srinivasan

64T/1988

P. Srinivasan

64P1/1988

P. Srinivasan

1988

64A/1988

64 - 1988 - T. Srinivasan

64R/1988 - Srinivasan

64E2/1988 - D. Srinivasan

60A - 1988 - Mr. Srinivasan

1) - 1988 - D. Srinivasan

1) - 1988 - S. Srinivasan

1) - 1988 - P. Srinivasan

1) - 1988 - E. Srinivasan

60B-4/1988 - V. Srinivasan

60B-4/1988 - S. Srinivasan

60A/20/1988 - S. Srinivasan

60A/4/1988 - S. Srinivasan

32A ஜனநாயகம் நகர்
 29542 ஜனநாயகம் நகர்
 15/33E ஜனநாயகம் நகர்
 54D8C ஜனநாயகம் நகர்
 ஜனநாயகம் நகர்
 41 ஜனநாயகம் நகர்
 ஜனநாயகம் நகர்
 ஜனநாயகம் நகர்
 ஜனநாயகம் நகர்
 41C1 ஜனநாயகம் நகர்

சிந்தேயவரி
 K. Venkatesh
 G. சந்திரசேகர்
 A. சாந்திராஜ்
 சந்திரசேகர்
 D. இராஜசேகர்
 R. சந்திரா
 S. ஜோதி
 சந்திரசேகர்
 T. சந்திரசேகர்

ஜனநாயகம் நகர்
 60B/2 ஜனநாயகம் நகர்
 ,, ,, ஜனநாயகம் நகர்
 60B/3 ஜனநாயகம் நகர்
 60B/4 ஜனநாயகம் நகர்
 60B/3 ஜனநாயகம் நகர் -
 7A ஜனநாயகம் நகர் -
 ,, ஜனநாயகம் நகர் -
 ,, ஜனநாயகம் நகர் -
 60B/4 ஜனநாயகம் நகர் -
 60B/2 ஜனநாயகம் நகர் -
 60B/7 ஜனநாயகம் நகர் -
 60B/11 ஜனநாயகம் நகர் -
 60A11

E. சந்திரசேகர்
 K. சந்திரசேகர்,
 N. சந்திரசேகர்
 N. சந்திரசேகர்
 J. சந்திரசேகர்
 N. சந்திரசேகர்
 A. சந்திரசேகர்
 M. சந்திரசேகர்
 சந்திரசேகர்
 L. சந்திரசேகர்,
 சந்திரசேகர்
 S. Nivethanaa.
 Mithlesh kumar T.

your kind notice that the above said workshops did not
cause any harm whatsoever to us or our children.

Place:
Kumarapalayam

Yours,
Public

Sd/- S.Sekar - 55G Rajarajan Nagar,
Sd/-xxxx - 55F Rajarajan Nagar,
Sd/-xxx 55G6/5594 95
Sd/-xxxx

M. சுந்தர்ராஜ்

கிருஷ்ணன்

மற்றும்

ராஜராஜன் நகர் பொதுமக்கள்,

குமாரபாளையம்-638183.

குமாரபாளையம் தாலுக்கா. நாமக்கல் மாவட்டம்.
பெறுநர்:

நகராட்சி நிர்வாக மண்டல இயக்குநர் அவர்கள்

கிருஷ்ண ராஜேந்திர சத்திர வளாகம்,

அரிசிபாளையம், சேலம் - 636 009.

வணக்கம், ஐயா,

இப்பவும் நாங்கள் மேற்கண்ட முகவரியில் குடியிருந்து வருகிறோம். நாங்கள் அனைவரும் சுந்தராஜ் பவர்லும் பட்டறை அருகில் குடியிருந்து வருகிறோம். இதில் திரு. ஜவகர் மற்றும் மகேந்திரன் என்பவர்கள் திரு. சுந்தராஜன் என்பவர் மீது இருக்கும் புகைமை காரணமாக அவர் நடத்தும் பட்டறையில் சப்தம் அதிகம் வருவதாகவும், தங்களிடம் புகார் மனு அளித்திருப்பதாக கேள்விப்பட்டோம் அவ்விதம் எவ்வித சப்தமோ வீண் தொந்தரவுகளோ மேற்கண்ட சுந்தராஜன் பட்டறையில் இருந்து வரவில்லை நாங்கள் சுமார் கடந்த 10 வருடங்களுக்கு மேல் இங்கு தான் குடியிருந்து வருகிறோம். இங்கு மேலும் பல பட்டறைகள் இயங்கி வருகிறது. இது ஒரு கலப்பு குடியிருப்பு பகுதியாகும். எனவே காளபுணர்ச்சியின் காரணமாக திரு. ஜவகர் மற்றும் மகேந்திரன் என்பவர் கொடுத்திருக்கும் புகார் உண்மையில்லை இது ஒரு பொய்யான குற்றசாட்டாகும். மேலும் மேற்கண்ட பட்டறைகள் எங்களுக்கோ எங்கள் குழந்தைகளுக்கோ எவ்வித பாதிப்பும் ஏற்படுத்தவில்லை என்பதை தங்கள் கவனத்திற்கு இப்பகுதி குடியிருக்கும் நாங்கள் தெரிவித்துக்கொள்கிறோம்.

இடம் :

குமாரபாளையம்.

இப்படிக்கு,

பொது மக்கள்

55-9, ராஜ. நகர்

55-F ராஜ. நகர்

55-9.6/5594, 95

S. சேஷ் Me
K. Sanyal
N. Sanyal

S. கி. சிவசாமி
மாநில அமைச்சர்

K.S. Rajalingam

54/H தனியார் குடிசை

327

54/H தனியார் குடிசை

கனகசபை
T. பகவதி

54N-A1 தனியார் குடிசை

V. சிவசாமி

12A54E தனியார் குடிசை

R. சிவசாமி

54M2 தனியார் குடிசை

R. சிவசாமி

54C தனியார் குடிசை

B. Kamya

54M-1 தனியார் குடிசை

பலகை

54T தனியார் குடிசை

K. சிவசாமி

54P1 தனியார் குடிசை

பாரிஜாதம்

தனியார் குடிசை

P. சிவசாமி

54N தனியார் குடிசை

T. சிவசாமி

54R தனியார் குடிசை

சிறீமதி

54E2 தனியார் குடிசை

D. சிவசாமி

54-A தனியார் குடிசை

T. சிவசாமி

60A - தனியார் குடிசை - M. சிவசாமி

,, - தனியார் குடிசை - டி. சிவசாமி

,, - தனியார் குடிசை - S. Haru Santhosh

,, - தனியார் குடிசை - டி. சிவசாமி

,, - தனியார் குடிசை - சிவசாமி

60B4 - தனியார் குடிசை - V. சிவசாமி

60B4 - தனியார் குடிசை - சிவசாமி

60A/20 தனியார் குடிசை - சிவசாமி

60A14 தனியார் குடிசை - சிவசாமி

19.1.2021

From:

M. Sundarraaj,
Krishnan
And
Rajarajan Nagar public,
Kumarapalayam – 638 183
Kumarapalayam Taluk, Namakkal District

To

Regional Director of Municipal Administration
Krishna Rajendra Chathra Campus,
Arisipalayam, Salem – 636 009

Sir,

We are residing at the above said address. All of us are residing near Sundaraj Power Loom. We came to know that Thiru. Jawahar and Mahendran had due to the previous enmity they have towards Thiru. Sundarajan, complained to you that there is lot of sound from the power loom run by Thiru. Sundarajan. There is no such sound or unnecessary disturbance being generated from the above said workshop of Sundarajan. We have been staying there for more than about 10 years. There are various workshops functioning here. This is a mixed residential area. Therefore, due to vengeance, the complaint which was lodged by Thiru. Jawahar and Mahendran are not true. It is a false allegation. Further we, the people of this area bring to

your kind notice that the above said workshops did not
cause any harm whatsoever to us or our children.

Place:
Kumarapalayam

Yours,
Public

Sd/- S.Sekar - 55G Rajarajan Nagar,
Sd/-xxxx - 55F Rajarajan Nagar,
Sd/-xxx 55G6/5594 95
Sd/-xxxx



TAMIL NADU POLLUTION CONTROL BOARD

FORM-I

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : N SUNDARRAJAN
(Occupier of the unit)
- [b] Designation : The Proprietor
- [c] Office address with pin code : T.S.No:20, D.No:54G-6, Rajarajan Nagar, Kumarapalayam, Kumarapalayam Tk, Namakkal dt,638183
- [d] Factory address with pin code : T.S.No:20, D.No:54G-6, Rajarajan Nagar, Kumarapalayam, Kumarapalayam Tk, Namakkal dt,638183
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : ocmmsindustry@gmail.com
- [h] Website address :
- [i] Mobile No. : 9842706363
2. Full Name of the Unit : S.S.TEX
3. Location of the unit :
- [a] Survey No/TS No : T.S.No:20
- [b] Village/Town : KUMARAPALAYAM AGRAHARAM
- [c] Taluk : KUMARAPALAYAM
- [d] District : Namakkal
4. Local body Name & Type : KOMARAPALAYAM Municipality
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 0.0394
- [b] Build up area : 0.0240
- [c] Solid waste Storage/Disposal area : 0.0005
- [d] Green Belt/Irrigation area : 0.0039
- [e] Vacant area {a-(b+c+d)} : 0.011
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Yarn & weft	28	Kg/day	

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
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8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Fabrication of Cloth	25	Kg/day	
By Products				
Intermediate Products				

9. Manufacturing Process :

Weaving is a method of textile production in which two distinct sets of yarns or threads are interlaced at right angles to form a fabric or cloth.

10. No. of Employees working per day : 7
(including contract workers)

11. Date of commissioning : 03/07/2021

12. (a) Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
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12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
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13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 21.5

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 0.50

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Kumarapalayam	1	10000

16. [a] Name of the nearby Roadways : NH-Salem-Kochin

[b] Distance from the site in Kms : 2.0

17. [a] Land use classification of the site : Mixed Residential use Zone

[b] Authority which classified the land use : D T C P

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Nosensitive area

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	N.SUNDARRAJAN	Proprietor	T.S.No:20, D.No:54G-6, Rajarajan Nagar, Kumarapalayam, Kumarapalayam Tk, Namakkal dt

List of Documents as per rule:-

1. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
2. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
3. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. Page No: 5-8 (Attached)
4. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. Page No:9-12 (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
6. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
7. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
8. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
9. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
10. Details of Water Balance and wastewater balance for process. (Attached)
11. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
12. Details of Material balance for each products and process. (Attached)
13. Consent fee under Water and Air Acts payable to the Board. (Attached)
14. Copy of Patta (Attached)
15. Copy of death certificate (Attached)
16. Copy of legal heirship certificate (Attached)
17. Copy of Paaga Pathiya Pathiram (Attached)
18. Copy of NOC (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.

4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



TAMIL NADU POLLUTION CONTROL BOARD

FORM-II

Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : N SUNDARRAJAN
(Occupier of the unit)
- [b] Designation : The Proprietor
- [c] Office address with pin code : T.S.No:20, D.No:54G-6, Rajarajan
Nagar, Kumarapalayam,
Kumarapalayam Tk, Namakkal
dt,638183
- [d] Factory address with pin code : T.S.No:20, D.No:54G-6, Rajarajan
Nagar, Kumarapalayam,
Kumarapalayam Tk, Namakkal
dt,638183
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : ocmmsindustry@gmail.com
- [h] Website address :
- [i] Mobile No. : 9842706363
2. Full Name of the Unit : S.S.TEX
3. Location of the unit :
- [a] Survey No/TS No : T.S.No:20
- [b] Village/Town : KUMARAPALAYAM
AGRAHARAM
- [c] Taluk : KUMARAPALAYAM
- [d] District : Namakkal
4. Local body Name & Type : KOMARAPALAYAM
Municipality
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 0.0394
- [b] Build up area : 0.0240
- [c] Solid waste Storage/Disposal area : 0.0005
- [d] Green Belt/Irrigation area : 0.0039
- [e] Vacant area {a-(b+c+d)} : 0.011
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Yarn & weft	28	Kg/day	

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
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8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Fabrication of Cloth	25	Kg/day	
By Products				
Intermediate Products				

9. Manufacturing Process :

Weaving is a method of textile production in which two distinct sets of yarns or threads are interlaced at right angles to form a fabric or cloth.

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (within premises)	Bore-well	0.25

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-I : Cooling & Boiler feed	0.0
2.	WC-II: Domestic	0.25
3.	WC-III: Process (Easily Bio degradable)	0.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :0.20 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	0.2

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Septic Tank and SP/DT

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	3.36 x 2.52 x 2.44
2.	Dispersion Trench	1	2.44 x 1.83 x 2.13

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	0.2	On Industrys own land

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
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14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
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14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 21.5

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 0.50

17. No. of Employees working per day (including contract workers) : 7

18. Date of commissioning : 03/07/2021

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Kumarapalayam	1	10000

20. [a] Name of the nearby Roadways : NH-Salem-Kochin

[b] Distance from the site in Kms : 2.0

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source :

[b] Distance (in meters) :

22. [a] Land use classification of the site : Mixed Residential use Zone

- (b) Authority which classified the land use : D T C P
23. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Nosensitive area
24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :
25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	N.SUNDARRAJAN	Proprietor	T.S.No:20, D.No:54G-6, Rajarajan Nagar, Kumarapalayam, Kumarapalayam Tk, Namakkal dt

List of Documents as per rule:-

1. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
2. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
3. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. Page No: 5-8 (Attached)
4. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. Page No:9-12 (Attached)
5. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format.Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
6. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
7. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
8. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
9. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
10. Details of Water Balance and wastewater balance for process. (Attached)
11. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
12. Details of Material balance for each products and process. (Attached)
13. Consent fee under Water and Air Acts payable to the Board. (Attached)
14. Copy of Patta (Attached)
15. Copy of death certificate (Attached)
16. Copy of legal heirship certificate (Attached)
17. Copy of Paaga Pathiya Pathiram (Attached)
18. Copy of NOC (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



TAMIL NADU POLLUTION CONTROL BOARD

From	To
Er. M. Selvakumar, M.Tech., District Environmental Engineer (i/c), Tamil Nadu Pollution Control Board, 298/A, Thiruvalluvar Nagar, Salem main road, Kumarapalayam, Namakkal District-638 183.	M/s. Sundararajan Power Loom, Ward B, Block 23, T.S.No. 20, Rajarajan Nagar, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District - 638 183.

Letter No.F.NA /DEE/TNPCB/KMP/2021 dated:17.02.2021

Sir,

Sub TNPC Board - Industries - **M/s. Sundararajan Power Loom**, Ward B, Block 23, T.S.No. 20, Rajarajan Nagar, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District - **Personal Hearing** - Reg.

Ref Proceeding No. DEE/TNPCB/KMP/F-NA/GS/W&A/2020 Dated.04.01.2021

I invite your attention to the reference cited above, wherein, a Show Cause Notice was issued to your unit of **M/s. Sundararajan Power Loom**, Ward B, Block 23, T.S.No. 20, Rajarajan Nagar, Kumarapalayam Village, Kumarapalayam Taluk, Namakkal District for operating without obtaining consent of the Board, thereby Contravening of Section 25 of Water (Prevention & Control of Pollution) Act. And Section 21 of Air (Prevention and Control of Pollution) Act.

In this connection you are requested to attend this office for personal hearing on **23.02.2021 at 11.30 AM** without fail for filing application for CTO through OCMMS. Failure of the above will be lead to take legal action against your unit.

The receipt of this letter may be acknowledged.

H.S. S.P.
17/2/2021
District Environmental Engineer(i/c)
Tamil Nadu Pollution Control Board
Kumarapalayam

P. S.
17/02/2021

17/2/2021

அனுப்பி,
என். சுந்தர்ராஜன் (பவர்டுமேட்டரி)

வார்டு பி, பிளாக் 23, டி.எஸ்.நெ. 20
ராஜராஜன் நகர்
குமாரசாஸையம்
நாமக்கல் மாவட்டம்

பெணர்

உயர்திரு. மாவட்ட அறியுபுற சூழல் பொறியாளர் அவர்கள்
தமிழ்நாடு மாககட்டுப்பாட்டு வாரியம்
குமாரசாஸையம்

மதிப்பிற்குரிய ஐயா,

ஐயா வணக்கம். எனக்கு தாங்கள் அனுப்பிய கடிதம் சரியான முகவரி இல்லாததால் எனக்கு கடந்த 17-02-2021-ம் தேதியன்றுதான் கிடைத்தது. தங்களின் மாக கட்டுப்பாட்டு வாரியத்தின் கடிதத்தின்படி 23-02-2021-தேதிக்குள் நான் பதில் தர கூறியிருந்தீர்கள். இந்நிலையில் எனக்கு உடல் நிலை சரியில்லாத காரணத்தினாலும் எனக்கு ஏற்கனவே இருதய பாதிப்பு இருந்ததாலும் மருத்துவர் என்னை ஒரு மாத காலம் ஓய்வில் இருக்க அறிவுறுத்தியதாலும் என்னால் பதில் தர இயவில்லை. கடந்த 23-04-2021-ம் தேதியன்று மாககட்டுப்பாட்டு வாரிய அதிகாரிகள் எனது பட்டறையை ஆய்வு செய்தனர். கடந்த 24-04-2021, 25-04-2021-விடுமுறை என்பதால் கடந்த 26-04-2021-ம் தேதி திங்கள் முதல் நான் எனது தறிப்பட்டறையை நிறுத்திவிட்டேன். மேற்கொண்டு தங்களின் அனுமதி பெற்று பின்னர் தறிப்பட்டறையை இயக்குவேன் என்பதை பணிவுடன் தெரிவித்துக்கொள்கிறேன். ஆகவே சமூகம் அவர்கள் நான் விசைத்தறி பட்டறையை இயக்க அனுமதி கொடுக்குமாறு தங்களை தாழ்மையுடன் கேட்டுக்கொள்கிறேன்.

நாள் : 27-04-2021
இடம் : குமாரசாஸையம்

இப்படிக்கு
தங்கள் உண்மையுள்ள

M. S. S. S. S.

இணைப்பு :-

மின் மீட்டர் ரீடிங் புனைப்படம்

தறி இயங்காத நாட்கள்

- 20-02-2021 சனி விடுமுறை
21-02-2021 ஞாயிறு விடுமுறை
28-02-2021 ஞாயிறு விடுமுறை
01-03-2021 முதல் 15-03-2021 வரை மாசி பண்டிகை விடுமுறை
21-03-2021 ஞாயிறு விடுமுறை
27-03-2021 சனி விடுமுறை
28-03-2021 ஞாயிறு விடுமுறை
04-04-2021 ஞாயிறு விடுமுறை
05-04-2012 முதல் 07-04-2012 நாட்கள் வரை தேர்தல் விடுமுறை
10-04-2021 சனி விடுமுறை
11-04-2021 ஞாயிறு விடுமுறை
16-04-2021 ஞாயிறு விடுமுறை
24-04-2021 சனி விடுமுறை
25-04-2021 ஞாயிறு விடுமுறை
26-04-2021 முதல் தறிப்பட்டறை நிறுத்தப்பட்டு பட்டறை மூடப்பட்டது மேலும் மின்சார வாரியத்தால் தடை செய்யப்பட்ட நாட்கள் (Power Shutdown)

From,

N.Sundarrajan (Powerloom factory)
Ward B, Block 23, T.S.No.20,
Rajarajan Nagar,
Kumarapalayam,
Namakkal District

To

Respected District Environmental Engineer,
Tamilnadu Pollution Control Board,
Kumarapalayam

Respected Sir,

Letter sent by you to me, reached me only on 17.02.2021, as there is no proper address. As per the letter of the Pollution Control Board, sent by you, you have asked me to give the reply on or before 23.02.2021. In this circumstance, as I am not in good health condition, and as I already had heart problem, as the Doctor advised me to be in rest for a month, I could not send the reply. On 23.04.2021, the officers of Pollution Control Board, inspected my factory. On 24-04-2021, 25-04-2021 being holidays, I stopped the operation of factory from 26-04-2021 Monday. I humbly submit that I shall continue the functioning of my power loom after getting your permission. Therefore, I request you Sir to permit me to operate the power loom factory.

Date: 27-04-2021
Place: Kumarapalayam

Yours truly,
Sd/- xxxx

Enclosure:

Electric Meter reading photograph,

The dates on which the power loom was not operated.

20-02-2021	Saturday Holiday
21-02-2021	Sunday Holiday
28-02-2021	Sunday Holiday
01-03-2021	To 15-03-2021 Maasi festival holidays
21-03-2021	Sunday Holiday
27-03-2021	Saturday Holiday
28-03-2021	Sunday Holiday
04-04-2021	Sunday Holiday
05-042021	To 07-04-2021 election holidays
10-04-2021	Saturday Holiday
11-04-2021	Sunday Holiday
16-04-2021	Sunday Holiday
24-04-2021	Saturday Holiday
25-04-2021	Sunday Holiday
From	Power Loom factory was closed
26-04-2021	



AE-1
M
1/19/2021

TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

From
D. Mohanambigai, M.Sc.,
Assistant Director (Lab),
Advanced Environmental Laboratory,
Tamilnadu Pollution Control Board,
1/276, Meyyanur Main Road,
Salem - 636 004.

To
The District Environmental Engineer, M.A. 2021
Tamilnadu Pollution Control Board,
Kumarapalayam.



Lr. No.0565/TNPCB/AD(L)/AEL - SLM/Noise/F.No. 01 /2021-22 Dt:28.04.2021

Sir,

Sub : AEL -TNPCB – SALEM - Furnishing of Report on - Complaint Noise Level Survey conducted against operation of M/s. Sundararajan Power Loom Owned by Thiru. Sundararajan Unit located in Kumarapalayam TK, Namakkal Dt. Submitted- Reg.

Ref : 1) Complaint petition received from Thiru.V.Mahendran against the Power Loom based on the Order of the Hon'ble NGT O.A. No. 98 of 2021 Dated : 12.04.2021.
2) Lr.No. OA. No. 98/DEE/TNPCB/KMP/NGT Court Case/2021 Dt : 21.04.2021

I am to furnish the report of analysis of Complaint Noise Level Survey conducted on 23.04.2021 at the M/s. Sundararajan Power Loom unit located in T.S. No.20, Ward B, Block 23, Rajarajan Nagar, Kumarapalayam Tk, Namakkal District amidst their residences, of the complainant along with a bill for Rs.17,200/- (Rupees Seventeen thousand two hundred Only) at Board's Cost in duplicate towards the Noise Level Survey fees and request to furnish the required certificates for the bill and a copy of the bill may be send to this office for accounting purposes.

Kindly acknowledge the receipt of the above report.

Encl : As above.

D. Mohanambigai 3/5/21
ASSISTANT DIRECTOR (LAB)
AEL, TNPCB, SALEM.

*ms
3/5/21*

Copy submitted to :

The Joint Chief Environmental Engineer (M), TNPC Board, Salem for favour of information please.

Copy to the file.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Complaint Noise Level Survey
General Particulars

- (1) Name and Address of the Complainant : Thiru. V. Mahendran,
58 F6, Rajarajan Nagar,
Kumarapalayam,
Namakkal - 638183.
- (2) Name and Address of the Complaint unit : M/s Sundararajan Power Loom,
T.S. No.20, Ward B, Block 23,
Rajarajan Nagar,
Kumarapalayam Taluk,
Namakkal District.
- (3) Date Time of survey : 23.04.2021
- (4) Land use classification : Mixed Residential
- (5) DEE's Lr. Ref. No. : Lr.No. OA. No. 98/DEE/TNPCB/KMP/NGT Court
Case/2021 Dt : 21.04.2021
- (6) Instrument used : Larson & Davis Sound Level Meter
S.No:824 A 2012 & CESVA Sound Level Meter
S.No. SC 310
- (7) Survey Conducted in the presence of : Thiru. M. Selvakumar, District Environmental Engineer,
TNPCB, Kumarapalayam.
Thiru. P.Krishnan, A.E., TNPCB, Kumarapalayam.
- (8) Sources of Noise Level Complaint : The noise have been generated during
the operation of Power Loom unit
Owned by Thiru. Sundararajan and also in the
Complainant Residence owned by
Thiru. V.Mahendran - East side of the unit
Thiru. T. Jawahar - West side of the unit
54 F1, Rajarajan Nagar, Kumarapalayam.
Thiru. N. Veerichetti - North East
54 G3, Sellavel Mandapam Road,
Rajarajan Nagar, Kumarapalayam.

N. V. Mahendran
3/5/21
Dy CSO

D. Mohanraj
3/5/21
ASSISTANT DIRECTOR (LAB)
AEL, TNPCB, SALEM.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Complaint Noise Level Survey Report

Report. No. 01 /TNPCC/AEL - SLM/Complaint Noise - 1/2021 -22 Dt: 28.04.2021

- (1) Name and Address of the Complainant : Thiru. V. Mahendran,
58 F6, Rajarajan Nagar,
Kumarapalayam,
Namakkal - 638183.
- (2) Name and Address of the Complaint unit : M/s Sundararajan Power Loom,
T.S. No.20, Ward B, Block 23,
Rajarajan Nagar,
Kumarapalayam Taluk,
Namakkal District.
- (3) Date of survey : 23.04.2021
- (4) Time of survey : 10.15 AM to 1.15 PM
(Both Idle and operation condition)
- (5) Ambient Temperature (° C) : 32 °C
- (6) Ambient Relative Humidity (%) : 49 %

Instrument Used	LARSON & DAVIS SOUND LEVEL METER S.No:824 A 2012 & CESVA SOUND LEVEL ANALYSER, SI.No.SC 310
Measuring Range	50 -110 dB(A)
Weighing	"A"
Peak Weighing	"C"
Time Weighing	--
Sound Incidence	Random

- (7) Sources of Noise Level Generation : No.of. Machineries available in the Power Loom Unit
Owned by Thiru. Sundararajan Owner of M/s
Sundararajan Power Loom.

Ist Entrance : 8 Looms - Available each fitted with 1 Hp
Motor (License obtained for 5 Hp Motor)

7 Window + 1 Aluminum half Glass door, exhaust fan
provided at roof top.

IInd Entrance : 8 Looms - Available each fitted with 1 Hp
Motor (License obtained for 5 Hp Motor)
5 Window + 1 Entrance closed with Aluminum Glass door,
exhaust fan provided at roof top.

IIIrd Entrance : Warping Machine (Size 20x30) - 1 No
available fitted with 3 Hp Motor, 6 Windows with single
opening door. (License obtained for 5 Hp Motor)

52 Size cloth one warping in one day
E.B.Service No. : N12681, 156-003:2680,2449.

All the Loom is under operation on the day of survey

- (8) Operation Time : Day Time

N. V. Mahendran
Dy CSO 3/5/21

ASSISTANT DIRECTOR (LAB)
AEL, TNPCC, SALEM.



TEST REPORT

Report. No. 01 /TNPB/AEL - SLM/Complaint Noise - 1/2021 -22 Dt: 28.04.2021

1.	Name of the City/District	:	Kumarapalayam, Tiruchengode TK, Namakkal District
2.	Date of survey	:	23.04.2021

Land Use Classification	Mixed Residential
Type of Survey	Ambient / Source
Time of Survey	Day Time
Meteorological Condition	Calm

Logging Parameters

Instrument Used	CESVA SOUND LEVEL ANALYSER, Sl.No.SC 310
Measuring Range	50 -110 dB(A)
Weighing	"A"
Peak Weighing	"C"
Time Weighing	--
Sound Incidence	Random
Time in Hrs	--

Report of Noise Level Monitoring enclosed in Annexure I

N. V. Chinn
31/5/21
Dy CSO

D. Mohanraj
ASSISTANT DIRECTOR (LAB)
AEL, TNPB, SALEM.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Report of Noise Level Monitoring

ANNEXURE - I

Sl. No.	Location	Distance (m)	Direction	Sound Level -dB(A)											
				Leq		L _{Max}		L _{min}							
				Idle	Operation Door Open Door Closed	Idle	Operation Door Open Door Closed	Idle	Operation Door Open Door Closed						
I. Compliant Power Loom unit owned by Mr. Sundararajan M/s. Sundararajan Power Loom															
01.	Operational area / Source														
	I st Entrance	-	-	53.6	69.9	68.7	69.8	76.9	70.4	47.7	67.5	66.9			
02.	II nd Entrance	-	-	42.6	99.6	98.5	58.6	102.2	99.7	41.4	97.2	96.6			
03.	III rd Entrance	-	-	54.5	95.1	92.6	67.6	96.9	94.3	50.3	91.2	89.9			
04.	In between Road side and Entrance	6	S *	59.1	73.6	71.2	64.2	79.7	78.2	58.5	70.5	65.3			
05.	I st Entrance	4	E	49.5	76.8	69.1	70.5	77.8	73.7	46.2	75.0	67.2			
06.	II nd Entrance	4	E	53.4	84.9	77.4	70	88.2	81.3	47.7	82.6	75.3			
07.	III rd Entrance *	4	E	54.4	86.9	66.3	66.1	88.4	75.5	51.3	81.9	64.5			
08.	In between Road side and Entrance	4	N	65.3	62.0	60.0	72.5	62.2	60.8	62.9	58.7	56.9			

*Frequent Vehicle movement observed.

N. V. Lakshmi
Dy CSO

(Signature)
ASSISTANT DIRECTOR (LAB)
AEL, TNPCB, SALEM.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Report of Noise Level Monitoring

ANNEXURE - I

Sl. No.	Location	Distance (m)	Direction	Sound Level -dB(A)														
				Leq				L _{Max}				L _{min}						
				Idle		Operation		Idle		Operation		Idle		Operation				
				Door Open	Door Closed	Door Open	Door Closed	Door Open	Door Closed	Door Open	Door Closed	Door Open	Door Closed					
I.	Complainant Houses : Residence owned by Mr. V. Mahendran																	
01.	Bed Room 1	6	E	38.8	59.8	59.2	62.7	67.3	66.8	62.7	66.8	37.6	58.9	58.1				
02.	In between Hall & Kitchen	6.5	E	50.3	67.7	59.5	55.3	75.7	65.3	59.2	65.3	43.2	59.3	58.4				
03.	Bed Room 2	6	E	48.9	67.0	57.6	59.2	72.1	63.0	62.9	67.3	44.2	58.7	55.8				
04.	Entrance	7	E	56.0	66.8	64.8	62.9	68.6	67.3	64.9	66.1	51.7	63.3	63.2				
05.	Back side of the House	5	E	51.1	63.4	62.5	64.9	74.0	66.1	61.7	61.7	48.9	61.7	61.3				

*Frequent Vehicle movement observed.

N. V. Mahendran
Dy CSO 3/5/11

D. Mahendran
ASSISTANT DIRECTOR (IAB)
AEL, TNPCB, SALEM.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Report of Noise Level Monitoring ANNEXURE - I

Sl. No.	Location	Distance (m)	Direction	Sound Level -dB(A)											
				Leq			L _{Max}			L _{min}					
				Idle	Operation		Idle	Operation		Idle	Operation				
	Door Open	Door Closed		Door Open	Door Closed		Door Open	Door Closed		Door Open	Door Closed				
II. Complainant Houses : Residence owned by Thiru. Jawahar, Lawyer Tmt. G. Poongodi Tenant															
01.	Centre (Backside of the unit)	1.5	W	62.2	74.5	64.6	76.8	78.7	74.8	52.3	73.2	60.4			
02.	Backside of the House	1.5	W	63.0	76.3	64.7	72.1	81.8	79.0	54.6	73.8	60.7			
03.	Hall	3	W	64.1	66.5	63.2	81.4	85.6	77.0	49.2	73.1	60.8			
04.	Entrance *	4	W	57.3	71.7	64.1	74.3	85.2	74.6	54.9	73.2	61.6			
05.	Entrance of the Mrs. Kannammal (Tenant) *	4	W	64.4	73.1	64.2	81.5	80.1	77.8	60.1	70.4	61.8			
III. Complainant House: Thiru. Veerichetty															
01.	Bed Room	2	NE	39.4	71.1	64.1	56.4	73.0	68.3	37.2	68.5	62.7			
02.	Hall	2.2	NE	55.4	65.2	61.0	63.3	73.7	66.6	46.5	62.9	56.4			
03.	Kitchen	2	NE	41.7	64.1	54.4	56.3	68.3	61.0	39.7	61.5	50.2			
04.	Portico	5	NE	59.3	64.0	61.4	68.4	74.3	72.7	52.8	60.1	58.9			

*Frequent Vehicle movement observed.

N. Veerichetty
DY CSO

D. Mohanraj
ASSISTANT DIRECTOR (LAB)
AEL, TNPCB, SALEM.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Special Observation

1. The Ambient Noise Level Survey readings were recorded in the complainant houses Owned by **Thiru. V. Mahendran**,
House located in the Eastern side of the complaint unit &
Thiru. Jawahar, (Lawyer) Owner of 6 houses, 3 each in 1 Floor & 3 each in Ground Floor House located in the Western side of the complaint unit
Mrs. G. Poongodi & Mrs. Kannammal (Tenant) Ground Floor
Thiru. N. Veerichety, House located in the North Eastern side of the complaint unit
and in the Complaint unit of **M/s. Sundararajan Power Loom T.S. No.20, Ward B, Block 23, Rajarajan Nagar, Kumarapalayam Tk, Namakkal District.** In the idle and operation condition in addition to Source / operational area.
2. The Ambient Noise level readings were recorded in the Complaint unit and neighboring residences of **Thiru. V. Mahendran** based on the Hon'ble NGT O.A. No.98 of 2021 against the Operation of Power Loom owned by **Thiru. Sundararajan**.
3. The Noise Level readings were recorded in the presence of **Thiru. V. Mahendran, Thiru. Jawahar (Lawyer) & Mrs. G. Poongodi, Mrs. Kannamma, Thiru. N. Veerichety** also the readings were recorded in the presence of **Thiru. Sundararajan** Owner of the **M/s. Sundararajan Power Loom**.
4. **Leq(dBA), Lmax and Lmin**, were recorded in Idle condition (Compliant unit) where other activities were not carried out in the neighboring houses (Idle) and neighboring unit (Idle) and also in operation condition. The values of **Leq(dBA), Lmax and Lmin** are tabulated in Annexure I.
5. The schematic diagram shows the location of the compliant unit and neighboring Ambient locations. Annexure II.

6. Power Loom Complaint unit owned by Thiru. Sundararajan

Operational area / Source

S.No	The Noise Level reading at	Leq		L _{max}		L _{min}	
		Door open	Door Closed	Door open	Door Closed	Door open	Door Closed
01.	Idle	42.6 - 54.5		58.6 - 69.8		41.4 - 50.3	
	Operation	Door open	Door Closed	Door open	Door Closed	Door open	Door Closed
02.	I st Entrance	69.9	68.7	76.9	70.4	67.5	66.9
03.	II nd Entrance	99.6	98.5	102.2	99.7	97.2	96.6
04.	III rd Entrance	95.1	92.6	96.9	94.3	91.2	89.9

S.No	The Noise Level reading at	Leq		L _{max}		L _{min}	
		Door open	Door Closed	Door open	Door Closed	Door open	Door Closed
01.	Idle	49.5 - 65.3		64.2 - 72.5		46.2 - 62.9	
	Operation	Door open	Door Closed	Door open	Door Closed	Door open	Door Closed
02.	In Between road side and Entrance (S)	73.6	71.2	79.7	78.2	70.5	65.3
03.	I st Entrance (E)	76.8	69.1	77.8	73.7	75.0	67.2
04.	II nd Entrance (E)	84.9	77.4	88.2	81.3	82.6	75.3
05.	III rd Entrance (E)	86.9	66.3	88.4	75.5	81.9	64.5
06.	In Between road side and Entrance (N)	62.0	60.0	62.2	60.8	58.7	56.9

Thiru.V.Mahendran House (Complainant) Eastern Side

S.No	The Noise Level reading at	Leq		L _{max}		L _{min}	
		Door open	Door Closed	Door open	Door Closed	Door open	Door Closed
01.	Idle	38.8 - 56.0		55.3 - 64.9		37.6 - 51.7	
	Operation	Door open	Door Closed	Door open	Door Closed	Door open	Door Closed
01.	Bed Room 1	59.8	59.2	67.3	66.8	58.9	58.1
02.	In between Hall & Kitchen	67.7	59.5	75.7	65.3	59.3	58.4
03.	Bed Room 2	67.0	57.6	72.1	63.0	58.7	55.8
04.	Entrance	66.8	64.8	68.6	67.3	63.3	63.2
05.	Back side of the House	63.4	62.5	74.0	66.1	61.7	61.3

Thiru.Jawahar (Lawyer) House (Complainant) Western Side

S.No	The Noise Level reading at	Leq		L _{max}		L _{min}	
01.	Idle	57.3 - 64.4		72.1 - 85.6		49.2 - 74.4	
	Operation	Door Open	Door Closed	Door Open	Door Closed	Door Open	Door Closed
01.	Centre (Backside of the unit)	74.5	64.6	78.7	74.8	73.2	60.4
02.	Backside of the House	76.3	64.7	81.8	79.0	73.8	60.7
03.	Hall	66.5	63.2	85.6	77.0	73.1	60.8
04.	Entrance *	71.7	64.1	85.2	74.6	73.2	61.6
05.	Entrance of the Mrs. Kannammal (Tenant) *	73.1	64.2	80.1	77.8	70.4	61.8

Thiru.Veerichety House (Complainant) North Eastern Side

S.No	The Noise Level reading at	Leq		L _{max}		L _{min}	
01.	Idle	39.4 - 59.3		56.3 - 68.4		37.2 - 52.8	
	Operation	Door Open	Door Closed	Door Open	Door Closed	Door Open	Door Closed
01.	Bed Room	71.1	64.1	73.0	68.3	68.5	62.7
02.	Hall	65.2	61.0	73.7	66.6	62.9	56.4
03.	Kitchen	64.1	54.4	68.3	61.0	61.5	50.2
04.	Portico	64.0	61.4	74.3	72.7	60.1	58.9

Conclusion

The Ambient Noise Level Survey readings were recorded at various locations in the neighbouring houses (Complainant) of Thiru.V.Mahendran, Thiru. Jawahar, (Mrs.G.Poongodi, Mrs. Kannammal) & Thiru. Veerichety house and in the M/s. Sundararajan Power Loom complaint unit and the values are tabulated (Annexure I). frequent vehicle movement is observed in the Southern and Northern side of the unit.

The above readings were recorded in the without operations of neighboring units.

The Leq values of complainant houses in idle condition are found to be well with in the day time residential noise. The Leq values are found to be reduced when the doors are closed when compared to doors opened.

The Lmax & Lmin values are found to be reduced when compared with doors opened condition. (complaint unit & complainant houses)

The Leq values of Complaint power Loom unit owned by Thiru. Sundararajan, in idle condition is found to be well with in the residential norms when compared with the inbetween Road side entrance of South & North. The Leq source noise values in operation condition are found to be lesser then the door opened condition.

Note:

Noise Standard in Leq dB(A)		
	Day time	Night time
Residential	55	45
Commercial	65	55

Ref : Ambient Air Quality standards in respect of Noise [See rule 3(1) and 4(1)]

N.V. *[Signature]*
Dy CSO 3/5/21

[Signature]
ASSISTANT DIRECTOR (LAB)
AEL, TNPCB, SALEM

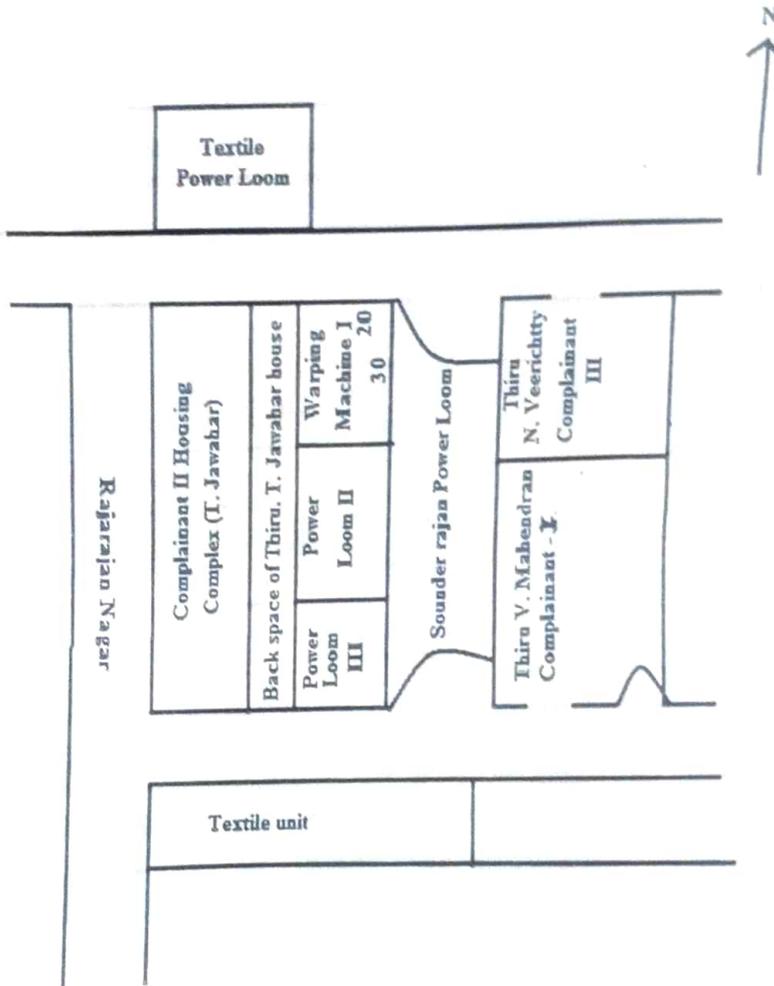


TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

Annexure - II

M/s. Sundararajan Power Loom

The diagram shows the location of the compliant unit and neighboring Ambient locations.



N. V. *[Signature]*
31/5/21
Dy CSO

[Signature]
ASSISTANT DIRECTOR (LAB)
AEL, TNPCB, SALEM.



TAMIL NADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Salem - 636 004

INVOICE

Invoice No.	AAQ/C.Noise- /2020 - 21
Date	28.04.2021

To

The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Kumarapalayam.

Sub : AEL -TNPCB – SALEM - Furnishing of Report on - Complaint Noise Level Survey conducted against operation of M/s.Sundararajan Power Loom - Reg.

Ref : 1) Complaint petition received from Thiru. V.Mahendran against the Power Loom based on the Order of the Hon'ble NGT O.A. No. 98 of 2021
Dated : 12.04.2021.

2) Lr.No. OA. No. 98/DEE/TNPCB/KMP/NGT Court Case/2021 Dt : 21.04.2021

At BOARD's Cost

Sl. No.	Description	Rate (Rs.)	No.of Stations	Amount (Rs.)
1.	Noise Level Survey fees for first 5 points	4000	5	4000
2.	Fees for each Additional Station	300	44	13200
(Rupees Seventeen thousand and two hundred only)			Total	17200

M. S. S. S. S.
CERTIFICATES

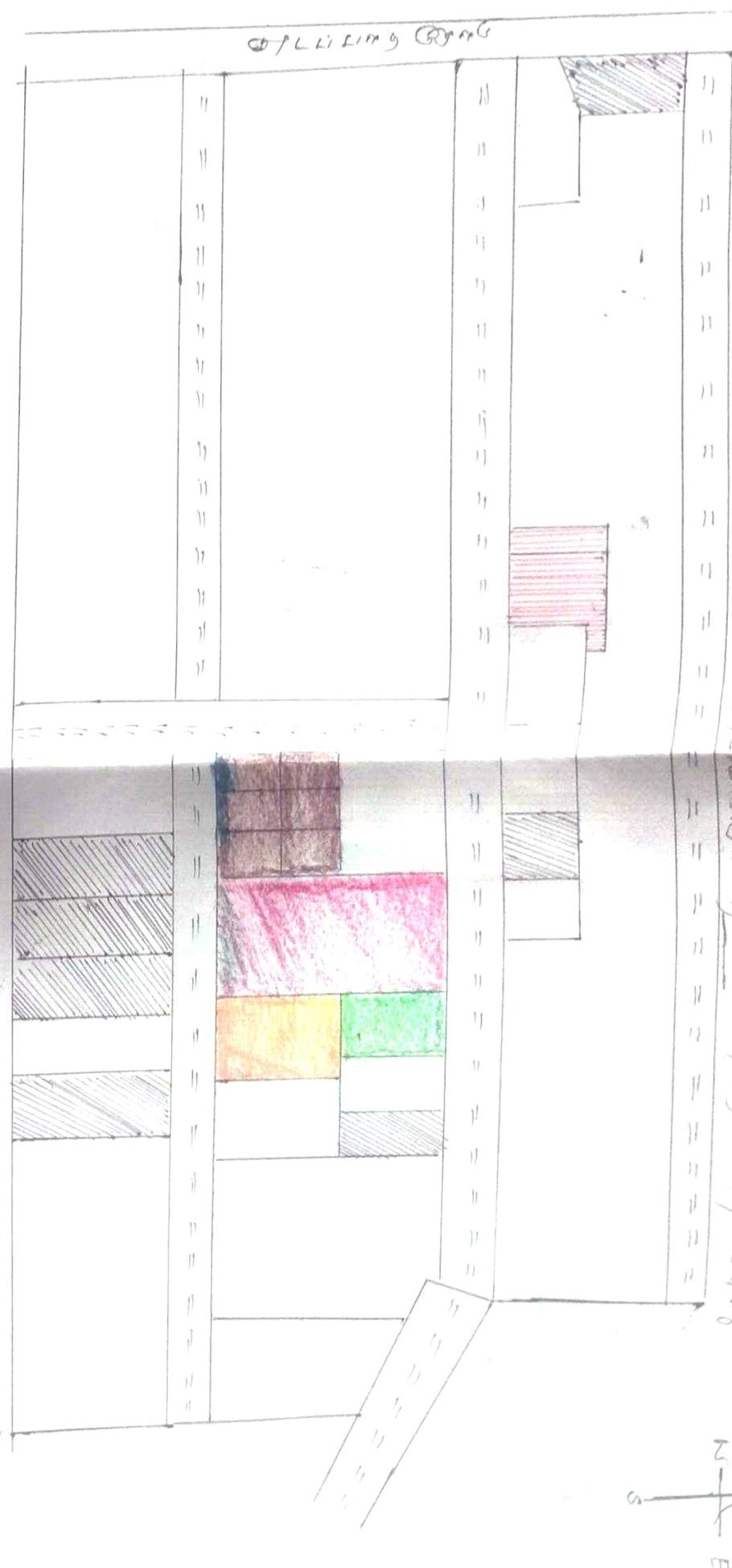
M. Mohanraj 3/5/21
ASSISTANT DIRECTOR (IAB)

1. Certified that the rate of Noise Level Survey charges mentioned in the bill are in accordance with the rates approved by Tamilnadu Pollution Control Board vide B.P.Ms.No.6 Dt.31.03.2009 and the total amount claimed in the bill is accepted.
2. Certified that the amount of Laboratory Bill No. AAQ/C.Noise-05/2020-21 accounted for Sl.No.----- at Page No.----- of the Register of acceptance issued for the year 2020-21.

District Environmental Engineer,
TNPCB –Kumarapalayam.

21m x 10m
 10m x 10m
 10m x 10m

10m x 10m
 10m x 10m
 10m x 10m



10m x 10m
 10m x 10m

**BEFORE THE NATIONAL
GREEN TRIBUNAL SOUTHERN
ZONE SITTING AT CHENNAI
MEMORANDUM OF
APPLICATION**

(Under Sec.18 (1) Read with
Sec.14 & 15 National Green
Tribunal Act 2010)

ORIGINAL APPLICATION NO. 98 of 2021

BETWEEN

1. V.Mahendran (M/41 Yrs),
S/o. Vijayaraj,
D.No.58F6,
Rajarajan Nagar Plost,
Kumarapalayam
Agraharam Village,
Kumarapalayam Taluk,
Namakkal District
– 638 183, and two others
...Applicants

Versus

1. The District Collector,
Namakkal District,
Namakkal.
E-mail: collmmk@nic.in
Ph.No.04286 281100
and 7 others.

...Respondents

**REPLY STATEMENT FILED BY
THE 8TH RESPONDENT UNDER
RULE 16 OF THE NATIONAL
GREEN TRIBUNAL (PRACTICE
AND PROCEDURE) RULE 2011**

M/s.R.MARUDHACHALAMURTY,
Enroll No.242/2000

A.YOGARAJ, Enroll No.1641/2014

B.VIGNESH, Enroll No.3473/2018

Cell No. 9444170272

COUNSEL FOR 8TH RESPONDENT



Marudhachalamurthy Ramakrishnan <shrikirti2015@gmail.com>

Counter affidavit along with document in O.A.No.98 of 2021

1 message

Marudhachalamurthy Ramakrishnan <shrikirti2015@gmail.com>
To: suganthan1991@gmail.com

Tue, Aug 10, 2021 at 2:02 PM

Sir,
Find the attachment of counter affidavit along with documents in O.A.No.98 of 2021
Regards,
R.Marudhachalamurthy,
Advocate,
High court of Judicature at Madras
Chennai - 600 104.
Cell No. 9444170272

 **Original Application No.98 of 2021 COUNTER ALONG WITH DOCUMENTS.pdf**
18278K